

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'A', LUCKNOW**

[Through Virtual Court]

**BEFORE SHRI A.D. JAIN, VICE PRESIDENT AND
SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.644/Lkw/2019
Assessment Year: N.A.

Shri Maa Bhagwanti Educational & Welfare Trust, 111A/20A, Ashok Nagar, G.T. Road, Kanpur PAN: AAXTS 4387D	Vs.	CIT(Exemption) Lucknow
(Appellant)		(Respondent)

Appellant by	Shri Swaran Singh, CA
Respondent by	Smt. Sheela Chopra, CIT DR
Date of hearing	28/09/2021
Date of pronouncement	28/09/2021

ORDER

PER A.D. JAIN, V.P.

This is an appeal filed by the assessee against the order of Ld. CIT(E), Lucknow dated 29/10/2019.

2. The Id. Counsel for the assessee sought the permission of the Bench to withdraw the appeal by moving an application dated 27.09.2021, stating as under:

*"RE: Shri Maa Bhagwanti Educational and Welfare Trust, Kanpur
.....Appellant*

Vs.

*Commissioner of Income Tax (Exemption), LucknowRespondent
[I.T.A. Number 644/L/2019]*

Date of hearing 28.09.2021 –Request for Adjournment.

May it please your honour.

The above appeal is fixed for hearing on 28.09.2021

In this regard, it is humbly submitted that Registration under section 12A of the Income Tax Act. 1961 has been granted by the Income Tax Department to the appellant, therefore, the present appeal becomes infructuous and the appellant wants to withdraw the aforesaid appeal."

3. Learned D.R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.
4. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 28/09/2021)

**Sd/-
(T. S. KAPOOR)
Accountant Member**

**Sd/-
(A.D.JAIN)
Vice President**

Dated: 28/09/2021
Aks

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

By Order

Asstt. Registrar